

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA
UNSTARRED QUESTION NO: 1701
TO BE ANSWERED ON THE 27th JULY, 2018 / SHRAVANA 05, 1940 (SAKA)

QUESTION
SETTLEMENT OF NPAs

1701: SHRI KAUSHALENDRAKUMAR:

Will the Minister of FINANCE be pleased to state:

- (a) whether a prominent steel company has repaid the outstanding loans/Non Performing Assets to the banks;
- (b) if so, the details thereof including the loan amount and the amount repaid;
- (c) the names of other companies likely to be sold for settlement of NPA of the banks;
- (d) whether these companies are taking refuge under legal loopholes to keep pending the process of their sale; and
- (e) if so, the details thereof and the steps being taken by the Government to deal with this issue?

ANSWER

**To be answered by
THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SHIV PRATAPSHUKLA)**

(a) and (b): Yes madam. As per inputs received from the Ministry of Corporate Affairs, out of claims admitted to the National Company Law Tribunal under the insolvency resolution process for an amount of Rs. 57,505 crore against a steel company in a loan account classified as a Non-Performing Asset (NPA), an amount of Rs. 36,771 crore has been realised.

(c) to (e): The Ministry has further apprised that, as at the end of June 2018, 704 corporate debtors were undergoing insolvency resolution process, and that the outcome of the same will either result into resolution plan or liquidation, depending upon the decision taken by the Committee of Creditors of such corporatedebtor. The Ministry has apprised that, therefore, no list of companies to be sold for settlement of NPAs of banks can be provided.
